NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1268/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2017

NAME OF THE PARTIES:

Jai Ambe Enterprise

V/s.

S. N. Plumbing Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME

DESIGNATION

SIGNATURE

22. Sarjay Kumas Rusa IRP

Komal Rajesh Jain ORDER

Komal Rajesh Jain ORDER

LE NO. 1268/18BC/NCLT/MB/MA

- 1. From the side of the IRP appointed vide an Order dated 16.08.2017 an Application has been moved through which, a list of 11 Debtors is placed which are in the nature of Trade Debtors from whom the Respondent Company is to recover the amount.
- 2. For the timebeing the proposal of sanctioning of the Insolvency against all these 11 Creditors cannot be entertained. The IRP is directed to issue Demand Notices under Section 8 of the Code and if there is non-compliance then the proper decision shall be taken on the outcome of the Notice.
- 3. Meanwhile the IRP is directed to commence the Meeting of the Creditors and place the Report on the record.
- 4. The compliance of the next schedule of the Meeting is also to be placed on record by **31.10.2017**.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 04.10.2017

Sd/-

M.K. Shrawat Member (Judicial)